



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue (Haj & Auqaf) Department
Notification
Jammu, the 25th January, 2019**

SRO78 .- In exercise of the powers conferred by sub-section (1) of section 6 of the Jammu and Kashmir Wakafs Act, 2001 (Act No III of 2001), the Government, after consulting the Special Officer Auqaf, Jammu and Kashmir, hereby publish the land measuring 02 Marlas and 180 sq.ft comprising Khasra No 672 min as indicated in Annexure "A" to this notification in the form of a Graveyard, situated in village Sagra of Tehsil Mendhar of District Poonch, as "Wakaf property" for the purposes of the said Act.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

Commissioner/Secretary to Government,
Revenue Department
Dated:- **25**-01-2019

No:- Rev/Auq/78/2018
Copy to the:-

1. Commissioner/Secretary to Government, General Administration Deptt.
2. Secretary to Government, Department Law, Justice & Parliamentary Affairs.
3. Deputy Commissioners, Poonch.
4. Director, Archives, Archaeology & Museums, J&K.
5. OSD to Advisor (G) to Hon'ble Governor for information.
6. Special officer Auqaf, J&K, Jammu.
7. General Manager, Govt. Press, Jammu/Srinagar. He is requested to publish the notification in the next issue of the Government Gazette and supply 20 copies of the said notification to this Department as well as Special Officer, Auqaf, Jammu.
8. Administrator Auqaf, Tehsil Poonch.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website, Revenue Department.
11. Stock/Govt. Order/SRO file

(Ghulam Rasool) KAS

Deputy Secretary to Government,
Revenue Department

